HIGH COURT OF SIKKIM Record of Proceedings

I.A. No.01 of 2024 in MAC App./134/2024 (Filing No.)

THE BRANCH MANAGER, CHOLAMANDALAM MS GENERAL INSURANCE COMPANY AND ANOTHER

APPLICANTS

VERSUS

SELINA BIBI AND OTHERS

RESPONDENTS

Date: 21.03.2025

CORAM:

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Applicants Mr. Nirankush Dahal, Advocate.

For Respondents

R-1 to R-6 Ms. Dikcha Thapa, Advocate, on behalf of Ms. Lidya

Pradhan, Advocate.

R-7 & R-8 None present.

ORDER

None enters appearance for the Respondent No.7 although as seen on the last date i.e., on 04-03-2025, the Notice issued to him was returned with the report "item delivered".

The Respondent No.8 has not been served as yet as no such person lives at the address furnished by the Applicants. Admittedly, the requisites have not been filed by the Applicants for the Respondent No.8 for re-issuance of Notice. Learned Counsel for the Applicants undertakes to submit the requisites within a week from today. As sought by Learned Counsel the Notice may be served by "dasti".

Registry to take necessary steps in this context.

Ms. Dikcha Thapa, Learned Counsel on behalf of Ms. Lidya Pradhan Learned Counsel for the Respondents No.1 to 6, verbally seeks time on grounds that the Counsel on record is out of station on medical treatment.

Not opposed.

Considered and ordered accordingly.

List on 17-04-2025.

Judge 21.03.2025